

VRS in Nationalised Banks

1383. SHRIMATI N.P. DURGA: Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that Government propose to go for Voluntary Retirement Scheme in nationalised banks in the next two years;

(b) if so, the names of banks which will be offering VRS.;

(c) the number of employees to be allowed VRS;

(d) whether this will affect the efficiency of these banks; and

(e) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANDRAO VITHOBA ADSUL): (a) to (c) Government have not received any proposal for Voluntary Retirement Scheme (VRS) from the nationalised banks except Bank of India and Corporation Bank. The proposal of Bank of India for second VRS is under consideration. However, "No Objection" of the Government has been given to Corporation Bank for introducing VRS. The number of employees allowed under VRS will be known only when the process is completed.

(d) and (e) In order to ensure smooth customer service and to speed up decision making process, public sector banks have taken various measures for computerisation/mechanisation of their branches/offices including installation of ATMs at major commercial and residential centres, popularising electronic clearing system, electronic funds transfer for corporate customers, etc. It will improve the efficiency of the banks in the long run.

Installation of System for Reporting of frauds

1384. SHRI C.P. THIRUNAVUKKARASU: Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Reserve Bank of India has made mandatory for Banks to install system for reporting frauds and sought augmentation of investment fluctuation reserve by them;

(b) if so, the details thereof;

(c) whether the N.L. Mitra Committee has made recommendation in this regard;